

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

RA 243/2016 in
OA 187/2015

New Delhi, this the 2nd day of November, 2016

Hon'ble Mr. P.K. Basu, Member (A)

R.S. Misra
S/o Late Shri J.P. Misra
Ex. PGT (Chemistry)
S-93, New Palam Vihar
Phase-I, Gurgaon ... Applicant

Versus

Union of India, through

1. The Commissioner
Kendriya Vidyalaya Sangathan
18, Institutional Area, SJS Marg,
New Delhi-110016
2. The Joint Commissioner (Admn)
Kendriya Vidyalaya Sangathan
18, Institutional Area, SJS Marg,
New Delhi-110016 ... Respondents

ORDER (In Circulation)

Mr. P.K. Basu, Member (A)

This Review Application (RA) has been filed against the order dated 2.09.2016 passed in OA 187/2015.

2. I have gone through the RA. I do not find anything in RA which suggests an error apparent on the face of the record or any other sufficient reason for a review. In this regard, the Hon'ble Supreme Court has settled the law. I refer, in particular, to the judgments of the Hon'ble Supreme Court in **Kamlesh**

Verma Vs. Mayawati and others, (2013) 8 SCC 320 and
State of West Bengal and others Vs. Kamalsengupta and another, (2008) 8 SCC 612.

3. The RA being an attempt to reargue the case, cannot be entertained. It is, therefore, dismissed in circulation.

(P.K. Basu)
Member (A)

/dkm/